

11.06.2020

Vide order nos.5837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 and 6364-6454/D&SJ/NDD/2020 dated 16.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State.

IO ACP Lalit Mohan Negi.

Proceedings done through video conferencing.

An application has been moved by the IO seeking issuance of process u/s 82 CrPC against the accused Suleman Siddique @ Salman as he is deliberately evading arrest in the instant case.

Heard.

In view of the submissions made, application is allowed. Issue process u/s 82 CrPC against the accused Suleman Siddique @ Salman for **12.08.2020**. Process be also issued by way of publication in local as well as national newspaper having circulation in the area where the accused is residing.

Process be given dasti to the IO.


(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
11.06.2020

Bail Application No.1270/2020
FIR No.152/2008
P.S Special Cell
U/s 302/120B/174B/34 IPC & 25/27 Arms Act
State v. Abuzar @ Antaa

11 06 2020

Vide order nos 5837-5927/D&SJ/NDD/2020 dt. 30 05 2020 & 5931-6021/D&SJ/NDD/2020 dated 01 06 2020 of Ld District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no R-1347/DHC/2020 dated 29 05 2020 and in continuation of the previous office order nos 4243-4333/D&SJ/NDD/2020 dated 01 04 2020, 4407-4426/D&SJ/NDD/2020 dated 10 04 2020, 4518-4608/D&SJ/NDD/2020 dated 15 04 2020, 5111-5200/D&SJ/NDD/2020 dated 03 05 2020 and 6364-6454/D&SJ/NDD/2020 dated 16 05 2020 to combat the pandemic of COVID 19.

Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State with IO.
Sh. Amjad Khan, Ld. Counsel for the applicant/accused.

Proceedings done through video conferencing

Present is an application moved on behalf of applicant/accused for grant of interim bail of 45 days on the grounds of illness of his mother who has suffered stroke and is suffering from coronary disease. It is submitted that accused has a fundamental right to participate in the society and his right is being violated by detaining him behind the bars. It is further submitted he is languishing in jail for past five years and the consequent delay is impinging upon his fundamental right of speedy trial. It is submitted that his case is covered under the guidelines dated 18 05 2020 of the High Power Committee of the Hon'ble High Court.

On the contrary, Ld. Addl. PP has objected the present bail application arguing that applicant/accused was Proclaimed Offender and was arrested in the present case after five years. It is submitted that the applicant/accused has three brothers who can also take care of his mother. It is submitted that if released on interim bail, there is every likelihood that he may jump the bail. It is further pointed out that the cases investigated by Special Cell have been specifically excluded by High Power Committee of



the Hon'ble High Court

Heard

Considering the seriousness of allegations levelled against him and his past conduct, I do not find it to be a fit case to grant interim bail to the applicant/accused, the interim bail application of applicant/accused is accordingly dismissed

Copy of the order be given dasti



(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
11.06.2020

Bail Application No. 1202/2020
FIR No.122/2019
P.S Special Cell
U/s 419/420/468/471/120B/34 IPC
State Vs. Ajruddin @ Ajru

Vide order nos. 5837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned High Court of Delhi vide order no R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos 4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 and 6364-6454/D&SJ/NDD/2020 dated 16.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State.
Sh. Anand, Ld. Counsel for applicant/accused.

Proceedings done through video conferencing.

Present is an application moved on behalf of applicant/accused Ajruddin @ Ajru for grant of interim bail of 45 days on the ground that his case is covered under the guidelines as issued by the Hon'ble Delhi High Court in the case of Shobha Gupta v. Union of India W.P (C) 2945/2020 decided on 23.03.2020. It is submitted that he has been falsely implicated in the present case. It is submitted that he is in j.c since 11.05.2020. It is submitted that his case is also covered under the guidelines issued by the High Power Committee. It is submitted that no other case is pending against him except the present case. Hence, he deserves to be released on interim bail.

Ld. Addl. PP has vehemently opposed the bail application on the ground that the applicant/accused alongwith his other co-accused persons has cheated one Ruchi Yadav to the tune of Rs 75,000/- and got credited the amount in his account. It is submitted that all the accused persons in the instant case were evading arrest and were also declared Proclaimed Offender. It is submitted that other two accused persons



Shakeel Khan and Sabir are yet to be arrested. It is submitted that during investigation, it has been revealed that the applicant/accused is also involved in OLX cheating. It is submitted that his earlier bail application has already been rejected by this court vide order dated 06/06/2020. It is submitted that allegations are very serious in nature, hence, the bail application of applicant/accused deserves to be dismissed.

Heard

Before coming to any conclusion, it would be relevant to go through the judgment of *Shobha Gupta v. Union of India (Supra)* wherein it has been observed as under :

"7. Learned counsel also states that in respect of the under trial prisoners (UTPs), who are booked in only 1 case in which the maximum sentence is 7 years or less and who have completed minimum 3 months in jail, it is proposed that they shall be granted interim bail for 45 days upon a request made by them, preferably on a personal bond. However, the mechanism in respect of the same has yet to be formalized by the concerned authorities

8. In view of the submissions made by learned counsel for the respondents No 3 to 6 above, it is directed that the Govt. of NCT of Delhi and the Delhi Police shall take immediate steps, preferably within two days to implement its decisions, as recorded hereinabove.

9. Needless to state that the under trial prisoners shall be at liberty to apply for interim bails on account of the current situation, which shall also be taken into consideration by the appropriate courts and the said petitions shall be decided in accordance with law".

Perusal of the above judgment reveals that infact it was merely informed by the Ld. ASC, GNCTD to the court that the concerned authority has merely proposed to formalize a mechanism with respect to Under Trial Prisoners facing trial for commission of offences punishable for imprisonment of seven years or less. So, evidently it was a proposal and




the Hon'ble High Court has merely directed the GNCT of Delhi and Delhi Police to take immediate steps to implement its decision as proposed therein above. Therefore, at first, there was no direction for the release of the UTPs and it was merely a proposal. Even if it is presumed for the sake of the arguments that the said proposal tantamount to directions, then also, the case of applicant/accused is not covered under the said mechanism as it was informed by the Ld. ASC, GNCTD that only UTP who have completed minimum three months in jail shall be released whereas the applicant/accused has been in jail for past about one month only.

The case of applicant/accused is also not covered under the directions issued by the High Power Committee constituted by Hon'ble High Court of Delhi to consider the release of UTP/inmates and in the minutes of the meeting, it has been consistently observed that the cases pertaining to Special Cell have been specifically excluded from the category of cases entitled for release on interim bail.

In the case at hand, the applicant/accused has evaded the process of law, so much so, he was ultimately declared Proclaimed Offender. The other co-accused persons are yet to be arrested. Investigation of the instant case is at crucial stage. Considering the past conduct of the applicant/accused, he is likely to hamper the course of fair investigation in the instant matter. I do not find it to be fit to grant interim bail to the applicant/accused in the instant case. His interim bail application is dismissed.

Copy of the order be given dasti.


(Dharmender Rana)
Roster Judge
ASJ-02/NDD/PHC/ND
11.06.2020

Bail Application no. 1200/20
DRI Vs. Sudhir Kumar Aggarwal
File No. DRI/NRU/CI-26/INT-04/ENQ-11/2019

11.06.2020

Present: Ms. Geeta Luthra, Sr. Advocate for applicant /
accused Sudhir Kumar Aggarwal.
Sh. P.C. Aggarwal, Ld. SPP for DRI.

Ld. SPP requested some time to file reply.

Accordingly, list this application for

23.06.2020.

Copy of this order be uploaded on the website
of Delhi District Court.

(NDPS)

(Ajay Kumar Jain)
Roster Judge/ Special Judge

NDD/PHC/ND
11.06.2020

Bail Application No. 1219/2020
State Vs. Mohd. Saleem Khan
Mohd. Zamir Khan & Ors
FIR No. 34/2014
U/s. 21/29 NDPS Act.
PS: Special Cell

11.06.2020

Present: Sh. Yogesh Saxena, Ld. counsel for the
applicant/ accused.
Sh. Ravinder Khandelwal, Ld. Addl. PP for the
state.

Ld. APP filed reply and submits that the Covid
test of applicant has taken place on 09.06.2020. However,
till date report has not been received. Therefore, at
request, list this application for **18.06.2020**.

Till then the interim bail is extended on the
same terms and conditions.

Copy of this order be given dasti to the parties
as well as uploaded on the official website of Delhi District
Court.

(NDPS)

(Ajay Kumar Jain)
Roster Judge/ Special Judge

NDD/PHC/ND
11.06.2020

Bail Application no. 1271/20
State Vs. Wali Daad Khan @ Mullaji
FIR No. 223/19
U/s. 21/61/85 NDPS Act.
PS: Special Cell

11.06.2020

Present: Sh. Rajesh Kaushik, Ld. counsel for applicant/
accused.
Sh. Ravinder Khandelwal, Ld. Addl. PP for the
state.

Ld. counsel for the accused submitted that the
interim bail be granted to the accused on the ground of
illness of his wife.

Ld. APP requested for some time to verify the
documents of illness of his wife which are of Bareilly.

Accordingly, list this application for

17.06.2020.

Copy of this order be uploaded on the official
website of Delhi District Court.

(NDPS)

(Ajay Kumar Jain)
Roster Judge/ Special Judge

NDD/PHC/ND
11.06.2020

Bail Application No. 1244/2020
NCB v. Pradeep & Ors.
SC 307/2019
U/s. 20(c)/27(A)/29 NDPS Act.

11.06.2020

Present: Sh. Rajesh Manchada, Ld. SPP for NCB.
Sh. Pradeep Sehrawat, Ld. counsel for applicant
/accused.

Ld. SPP submits that the IO has sent the email to the concerned doctor. However, he has not received any reply and requested for some time to file reply to the medical documents of the illness of the father of the applicant/ accused.

Accordingly, at request list this application for
20.06.2020.

Copy of this order be uploaded on the official website of Delhi District Court.

(NDPS)

(Ajay Kumar Jain)
Roster Judge/ Special Judge

NDD/PHC/ND
11.06.2020

Bail Application No. R -1239/2020
NCB Vs. Henry Jidefor @ Richard
Case No. NCB/VIII/14/DZU/2019
U/s.21,22,23,25,29 NDPS Act.
PS: NCB

11.06.2020

Present: Sh. Gaurav Chandok, Ld. counsel for the
applicant/ accused through VC.
Sh. Rajesh Manchanda SPP for NCB.

Ld. counsel for the accused submitted that
accused has apprehension of corona inside the jail and
further suffering from brain tumor as there is a lump on his
forehead which is to be operated.

In this scenario medical report regarding the
medical condition of the accused be called from the jail.

List this application for **18.06.2020**.

Copy of this order be uploaded on the official
website of Delhi District Court.

(NDPS)

(Ajay Kumar Jain)
Roster Judge/ Special Judge

NDD/PHC/ND
11.06.2020

Bail Application No. R -1233/2020
NCB Vs. Akshinder
Case No. VIII/35/DZU/2019
U/s. 22,29 NDPS Act.
PS: NCB

11.06.2020

Present: Sh. Gaurav Chandok, Ld. counsel for the
applicant/ accused through VC.
Sh. Rajesh Manchanda, Ld. SPP for NCB.

Ld. counsel for the accused submitted that
accused has apprehension of corona inside the jail and he
is also not feeling well.

In this scenario medical report regarding the
medical condition of the accused be called from the jail.

List this application for **18.06.2020**.

Copy of this order be uploaded on the official
website of Delhi District Court.

(NDPS)

(Ajay Kumar Jain)
Roster Judge/ Special Judge

NDD/PHC/ND
11.06.2020

FIR No. 98/13
PS Inderpuri
State Vs. Geeta

11.06.2020

File taken up on application for preponment of next date of hearing i.e. 26.06.2020.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.

Ld. Addl. PP submits that in the present case final arguments are going on before lockdown however due to lockdown, the proceedings got adjourned and now the matter is listed for 26.06.2020. Ld. Addl. PP submits that the matter is unnecessarily delayed and as per the directions of Hon'ble High Court this court could hear the matters which are at the stage of final arguments. Ld. Addl. PP submits that therefore the date of final arguments be preponed and final arguments be heard.

Considering the submissions of Ld. Addl. PP, the date of final arguments is preponed in present matter to 18.06.2020. Accused to intimate her counsel accordingly for final arguments.

This order be also communicated to Sh. Sumit Sharma, Advocate for accused Geeta on his mobile phone no. 9999964088 as well as through Whatsapp message.

List this matter for final arguments on 18.06.2020. The counsels of both the parties are at liberty to appear through Video Conference or physically.

(Ajay Kumar Jain)
Roster Judge/ Special Judge-NDPS
NDD/PHC/ND
11.06.2020

NCB Vs. Merryl Anne Carter & Anr.
Case No. SC/04/2018

11.06.2020

Present: Sh. P.C. Aggarwal, SPP for NCB.

Both accused produced from jail through VC.

Sh. Sumit Sharma, Ld. Amicus Curiae for accused Merryl Anne
Carter

Sh. Gaurav Chandhok, Ld. Counsel for accused Joseph through VC.
Arguments heard.

Put up for judgment on 16.06.2020. Copy of the order be sent to
accused persons in jail. Order be uploaded on the website of Delhi district Court.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail application no. 1255/2020
FIR No. 117/2019
PS Special Cell
U/s 21/25/29 NDPS Act and section 25 Arms Act
State Vs. Rais Khan

11.06.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.
Sh. S.S. Haider, Ld. Counsel for the accused.

Ld. Counsel for accused submitted that this is an application for grant of interim bail filed on behalf of accused on the ground of medical treatment and surgery of his wife.

Ld. Counsel for accused submitted that wife of accused is suffering from lower back pain, numbness in both legs and disc bulge seen at L4 L5 level and under treatment at Indo Life Hospital, Noida. Ld. Counsel submits that she is already admitted and the doctor advised surgery for 15.06.2020. Ld. Counsel submits that on medical ground three of co-accused Ahmad Shah, Nida Mohd and Tifal Nau Khez were granted interim bail in this case. Furthermore accused has two minor children and there is nobody else to take care of accused.

Ld. Addl. PP submits that in this case till 24.07.2019, 329.55 kg of heroin was recovered and the present accused is actively involved in transferring the contraband in the hidden cavity of car from Delhi to other states. Ld. Addl. PP submits that through as per the verification of medical documents, the wife of accused requires surgery but she is well under care of his brother. Furthermore, two of the co-accused Ahmad Shah and Nida Mohd. have already jumped the interim bail and there is all likelihood that present accused will also jump the interim bail if released. Further the guidelines of Empowered Committee of Hon'ble High Court are not applicable in the present case.

Heard. There is a recovery of commercial quantity of contraband in this case therefore there is a definite bar us 37 NDPS Act over grant of bail to the accused. The present case involved huge recovery and entire syndicate is found to be involved including foreign nationals of Afghanistan out of which two have

already absconded. No exceptional circumstance is made out to release the applicant on interim bail. Accordingly the present application is dismissed.

Copy of the order be given dasti as well as be sent to accused in jail.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail application no. 1235/2020
NCB Vs. Chigozie Christian
Case No. VIII/38/DZU/2019
U/s 21 and 29 NDPS Act

11.06.2020

Present: Sh. Rajesh Manchanda, SPP for NCB.
Sh. Gaurav Chandhok, Ld. Counsel for applicant/accused through
VC.

This is an application for calling of medical status report of accused however Ld. SPP submits that there is no specific medical problem mentioned. Therefore, this application is liable to be dismissed being vague and also on the ground that it is a wastage of judicial time.

At this stage, Ld. Counsel for accused submitted that accused persons are foreign nationals and unable to contact their family since they are in custody and requested that the jail superintendent be directed to facilitate the accused to contact his relatives through telephone call and further submits that he is not pressing his prayer to call the medical status report.

Accordingly, the jail superintendent is directed to allow or facilitate the accused to contact his family/relative through telephone in accordance to jail rules.

Application disposed of accordingly. Copy of this order be sent to jail superintendent for compliance as well as be sent to accused in jail.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail application no. 1234/2020
NCB Vs. Chinonso Stanley Okorie @ Bright
Case No. VIII/10/DZU/2019
U/s 21 and 29 NDPS Act

11.06.2020

Present: Sh. Rajesh Manchanda, SPP for NCB.
Sh. Gaurav Chandhok, Ld. Counsel for applicant/accused through
VC.

This is an application for calling of medical status report of accused however Ld. SPP submits that there is no specific medical problem mentioned. Therefore, this application is liable to be dismissed being vague and also on the ground that it is a wastage of judicial time.

At this stage, Ld. Counsel for accused submitted that accused persons are foreign nationals and unable to contact their family since they are in custody and requested that the jail superintendent be directed to facilitate the accused to contact his relatives through telephone call and further submits that he is not pressing his prayer to call the medical status report.

Accordingly, the jail superintendent is directed to allow or facilitate the accused to contact his family/relative through telephone in accordance to jail rules.

Application disposed of accordingly. Copy of this order be sent to jail superintendent for compliance as well as be sent to accused in jail.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail application no. 1238/2020
NCB Vs. Mahmoud Khurdeya
U/s 22 and 29 NDPS Act

11.06.2020

Present: Sh. Rajesh Manchanda, SPP for NCB.
Sh. Gaurav Chandhok, Ld. Counsel for applicant/accused through
VC.

This is an application for calling of medical status report of accused however Ld. SPP submits that there is no specific medical problem mentioned. Therefore, this application is liable to be dismissed being vague and also on the ground that it is a wastage of judicial time.

At this stage, Ld. Counsel for accused submitted that accused persons are foreign nationals and unable to contact their family since they are in custody and requested that the jail superintendent be directed to facilitate the accused to contact his relatives through telephone call and further submits that he is not pressing his prayer to call the medical status report.

Accordingly, the jail superintendent is directed to allow or facilitate the accused to contact his family/relative through telephone in accordance to jail rules.

Application disposed of accordingly. Copy of this order be sent to jail superintendent for compliance as well as be sent to accused in jail.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail application no. 1237/2020
NCB Vs. Butter
Cae No. VIII/20/DZU/2019
U/s 21 and 29 NDPS Act

11.06.2020

Present: Sh. Rajesh Manchanda, SPP for NCB.
Sh. Gaurav Chandhok, Ld. Counsel for applicant/accused through
VC.

This is an application for calling of medical status report of accused however Ld. SPP submits that there is no specific medical problem mentioned. Therefore, this application is liable to be dismissed being vague and also on the ground that it is a wastage of judicial time.

At this stage, Ld. Counsel for accused submitted that accused persons are foreign nationals and unable to contact their family since they are in custody and requested that the jail superintendent be directed to facilitate the accused to contact his relatives through telephone call and further submits that he is not pressing his prayer to call the medical status report.

Accordingly, the jail superintendent is directed to allow or facilitate the accused to contact his family/relative through telephone in accordance to jail rules.

Application disposed of accordingly. Copy of this order be sent to jail superintendent for compliance as well as be sent to accused in jail.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail application no. 1236/2020
NCB Vs. Eze Naduka
Case No. VIII/20/DZU/2019
U/s 21 and 29 NDPS Act

11.06.2020

Present: Sh. Rajesh Manchanda, SPP for NCB.

Sh. Gaurav Chandhok, Ld. Counsel for applicant/accused.

This is an application for calling of medical status report of accused however Ld. SPP submits that there is no specific medical problem mentioned. Therefore, this application is liable to be dismissed being vague and also on the ground that it is a wastage of judicial time.

At this stage, Ld. Counsel for accused submitted that accused persons are foreign nationals and unable to contact their family since they are in custody and requested that the jail superintendent be directed to facilitate the accused to contact his relatives through telephone call and further submits that he is not pressing his prayer to call the medical status report.

Accordingly, the jail superintendent is directed to allow or facilitate the accused to contact his family/relative through telephone in accordance to jail rules.

Application disposed of accordingly. Copy of this order be sent to jail superintendent for compliance as well as be sent to accused in jail.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail application no. 1260/2020
FIR No. 86/2019
PS Crime Branch
U/s 20, 25 and 29 NDPS Act
State Vs. Badal Das

11.06.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.
Sh. A.K. Sahu, Ld. Legal Aid Counsel for applicant/accused
alongwith Mrs. Laxmi, mother of applicant/accused Badal Das.
At request, list this application with connected application for

16.06.2020.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail application no. 1259/2020
FIR No. 86/2019
PS Crime Branch
U/s 20, 25 and 29 NDPS Act
State Vs. Basudev

11.06.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.
Sh. A.K. Sahu, Ld. Legal Aid Counsel for applicant/accused
alongwith Mrs. Laxmi, wife of applicant/accused Basudev.
Reply filed as well as medical report and intimation regarding
misbehavior of accused received from jail.
Ld. Legal Aid Counsel requests some time to go through the same.
Hence, list this application for 16.06.2020.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail application no. 1210/2020
NCB Vs. Chinedu Patrick
SC No. 427/2019
U/s 22/28/29 NDPS Act

11.06.2020

Present: Sh. Rajesh Manchanda, SPP for NCB.

Sh. Mukesh Bhardwaj, Ld. Counsel for applicant/accused through
VC.

Ld. Counsel for applicant/accused seeks interim bail on the ground that applicant is suffering from fever and other serious ailments in jail and he is not provided treatment and furthermore he is in JC since 06.04.2019.

Ld. SPP submits that as per the medical report received from jail, the general condition of accused is stable and satisfactory furthermore the regular bail application of this accused was already dismissed by this court vide order dated 11.02.2020. Ld. SPP submits that in this is a case there is a recovery of commercial quantity of contraband and hence there is an embargo u/s 37 NDPS Act over the grant of bail to the accused. Furthermore, the guidelines of Empowered Committee of Hon'ble High Court are also not applicable in the present case.

Heard. As per the medical report received from jail, the general condition and vitals of the accused are stable and satisfactory. Furthermore, there is a definite bar u/s 37 NDPS Act over the release of accused on bail and there are exceptional circumstances to release the applicant on interim bail. Accordingly the present application is dismissed.

Copy of the order be given dasti as well as be sent to accused in jail. Order be uploaded on the website of Delhi district Court.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail application no. 765/2020
NCB Vs. Gaurav Mehta & Ors.
SC No. 81/2019
U/s 22/23/29 NDPS Act

11.06.2020

Present: Sh. Rajesh Manchanda, SPP for NCB.

Sh. Sumit Sharma, Ld. Counsel for applicant/accused Manish
Mohan.

Further part arguments heard. However, Ld. SPP requests that let
IO be called for assistance.

Accordingly, IO be summoned. List this application for 17.06.2020.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail application no. 1201/2020
FIR No. 90/2020
PS Vasant Vihar
U/s 188 IPC
State Vs. Ayush Gupta

11.06.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.

Sh. Rohit Bansal, Ld. Counsel for applicant/accused.

Ld. Addl. PP filed reply and submitted that the above case is registered against the accused for violating the norms of COVID-19 and not maintaining social distancing among the customers however the accused has already joined the investigation and has been released after being bound u/s 41A Cr.PC.

In this scenario, Ld. Counsel for applicant/accused submits that he wishes to withdraw the present application.

Accordingly, the present application is dismissed as withdrawn. Copy of the order be given dasti. Order be uploaded on the website of Delhi district Court.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail application no. 1273/2020
FIR No. 39/16
PS Special Cell
State Vs. Mohd. Hafiz & Ors.
U/s 20/29 NDPS Act

11.06.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.
Sh. Kanhaiya Singhal, Ld. Counsel for applicant/accused through
VC.

Ld. Counsel for the accused submitted that this is an application seeking interim bail on behalf of accused Hafiz on the ground that his wife is suffering from Lumbar PID and presence of accused is required to provide necessary medical care and attention to his wife.

Ld. Addl. PP requires some time to verify the medical documents.

List this application for filing verification report of the medical documents on 16.06.2020.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail application no. 1276/2020
NCB Vs. Sunil Narang & Ors.
U/s 8/22/23/29 NDPS Act

11.06.2020

Present: Sh. P.C. Aggarwal, SPP for NCB.

Sh. Y. K. Saxena, Ld. Counsel for applicant/accused.

Ld. Counsel for the accused submitted that accused was granted interim bail by this court on the ground of surgery of varicose vein. First surgery has already been conducted on 25.05.2020 and 26.05.2020 however he requires another surgery.

Ld. SPP requires some time to verify the medical documents.

List this application for filing verification report of the medical documents on 18.06.2020. Till then, interim bail of the accused is extended on the same terms and conditions.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail application no. 1246/2020
FIR No. 226/19
PS Special Cell
U/s 21/29 NDPS Act
State Vs. Renuka

11.06.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.
Sh. M. Hasibuddin, Ld. Counsel for the accused Renuka @ Renuka
Biswas through VC.

Ld. Counsel for the accused submitted that accused is in custody since 15.12.2019 and chargesheet has already been filed. Furthermore, there is an apprehension of Corona pandemic infection in jail therefore, he be released on bail. Ld. Counsel also prayed for interim bail on the ground that she has to take care of her minor child who is being neglected and there is nobody else to take care of her.

Ld. Addl. PP submits that from the possession of present accused Renuka, 3 kg of heroin was recovered which is a commercial quantity hence there is definite bar u/s 37 NDPS Act over release of accused on bail. Ld. Addl. PP submits that entire syndicate is working and no ground made out for any regular bail or interim bail. It is further submitted by Ld. Addl. PP that the guidelines of Empowered Committee of Hon'ble High Court are also not applicable in this case.

Heard. There is a recovery of commercial quantity of heroin from the present accused therefore there is an embargo u/s 37 over the release of accused on bail. Furthermore, the mere apprehension of infection of Corona and the taking care of minor child are not the exceptional circumstances to release the applicant on interim bail. Accordingly the present application is dismissed.

Copy of the order be given dasti as well as be sent to accused in jail.
Order be uploaded on the website of Delhi district Court.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail application no. 1275/2020
FIR No. 75/2020
PS Inderpuri
U/s 21 NDPS Act
State Vs. Babita

11.06.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State.

Sh. Nitin Kumar, Ld. Counsel for applicant/accused Babita through video conferencing.

Ld. Counsel for the accused submitted that presently applicant is on interim bail however this is an application for regular bail on the ground that the intermediate quantity of 38 gm of smack is shown to be recovered from the present accused. Ld. Counsel submits that the entire recovery is planted and chargesheet has already been filed. The applicant is no more required for any investigation and bar u/s 37 NDPS Act also not applicable. Therefore, applicant be released on regular bail.

However, Ld. Addl. PP opposed the bail on the ground that accused is habitual in doing all these kind of offences. Furthermore, the offence is serious in nature and will indulge in these kind of activities again if released on bail.

Heard. The charge-sheet has already been filed. The criminal case against the accused under Excise Act were of the year 1998 to 2002 and that under NDPS Act in 2005 and not thereafter. Furthermore, the recovered quantity is well below the commercial quantity of 250 gm. In these circumstances, applicant/accused be released on bail on his furnishing personal bond in the sum of Rs. 50,000/- with one surety in the like amount to the satisfaction of Duty MM/Link Duty MM. Bail is granted subject to the condition that the applicant shall not leave the jurisdiction of trial court without prior permission and shall not tamper with evidence or threaten the witnesses. Copy of this order be given dasti. Order be uploaded on the website of Delhi District Court.

(Ajay Kumar Jain)
Roster Judge/Special Judge-NDPS
Patiala House Courts
New Delhi

Bail Application No. R-985/2020
State vs. Karamvir @ Lilu
FIR No.73/2020
U/s.186/353/332/34 IPC
PS : Delhi Cantt.

11.06.2020

Present : Sh. Dharam Chand, Addl. PP for State.
Sh. Sanjeev Kumar Baisoya, Counsel for applicant/
accused.

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020, to combat the pandemic of COVID 19.

In view of the guidelines and relaxation regarding the condition of lockdown due to COVID-19, let IO file a report whether the applicant/accused is in a position to join the investigation.

Renotify the matter on 15.06.2020. Till then interim order to continue.

Order be uploaded on official website of Delhi District Court.

(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
11.06.2020

Bail Application No. R-994/2020
State vs. Sumit Lohia
FIR No.73/2020
U/s.186/353/332/34 IPC
PS : Delhi Cantt.

11.06.2020

Present : Sh. Dharam Chand, Addl. PP for State.
None for applicant/accused.

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020, to combat the pandemic of COVID 19.

In view of the guidelines and relaxation regarding the condition of lockdown due to COVID-19, let IO file a report whether the applicant/accused is in a position to join the investigation.

Renotify the matter on 15.06.2020. Till then interim order to continue.

Order be uploaded on official website of Delhi District Court.

(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
11.06.2020

Bail Application No. 1205/2020

Vinay v. State

FIR No. 170/2020

U/s. 379 IPC

PS : Sagarpur

11.06.2020

Present : Sh. Dharam Chand, Ld. Addl. PP for State.
Sh. Jayant Tiwari, Ld. counsel for applicant.

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020, to combat the pandemic of COVID 19.

This is an application for grant of regular bail to the applicant.

It is submitted by ld. counsel for applicant that in view of the minutes dated 18.05.2020 of High Powered Committee and the order of Hon'ble High Court of Delhi in Court in its own motion v. Govt. of NCT of Delhi & Ors, dated 09.05.2020, the interim bail granted to the UTPs has further been extended for a period of 45 days. He further submits that at this stage, he is not pressing this application.

In view of the submission, the application at hand is dismissed as withdrawn. Copy of order be uploaded on the official website of Delhi District Court.

(Parveen Singh)

ASJ-03/NDD/PHC/New Delhi

11.06.2020

Bail Application No. 1203/2020

Vinay v. State

FIR No. 36943/2019

U/s. 379 IPC

PS : Sagarpur

11.06.2020

Present : Sh. Dharam Chand, Ld. Addl. PP for State.
Sh. Jayant Tiwari, Ld. counsel for applicant.

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020, to combat the pandemic of COVID 19.

This is an application for grant of regular bail to the applicant.

It is submitted by ld. counsel for applicant that in view of the minutes dated 18.05.2020 of High Powered Committee and the order of Hon'ble High Court of Delhi in Court in its own motion v. Govt. of NCT of Delhi & Ors, dated 09.05.2020, the interim bail granted to the UTPs has further been extended for a period of 45 days. He further submits that at this stage, he is not pressing this application.

In view of the submission, the application at hand is dismissed as withdrawn. Copy of order be uploaded on the official website of Delhi District Court.

(Parveen Singh)

ASJ-03/NDD/PHC/New Delhi

11.06.2020

Bail Application No. 1206/2020

State v. Parveen

FIR No. 48/2020

U/s. 364A IPC

PS : R.K Puram

11.06.2020

Present : Sh. Dharam Chand, Ld. Addl. PP for State.
Sh. Iqbal, Ld. counsel for applicant Parveen.

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020, to combat the pandemic of COVID 19.

This is an application for grant of interim bail to applicant Parveen S/o late Sh. Satpal, r/o Village Chullana, Rohtak, Haryana.

The application of the applicant is not covered under the guidelines laid down by High Powered Committee of Hon'ble High Court of Delhi. However, the bail has been sought on the medical condition of the mother of the applicant.

In the bail application, it is submitted that the mother of ht applicant has been diagnosed of Adenoma (Brain Tumor) and the doctor has advised her for surgery. The surgery of applicant's mother is scheduled for 18.06.2020.

Reply to the bail application has been filed. It is submitted in the reply that medical documents of applicant's mother have been verified from the concerned hospital and the doctor has stated that urgent

surgery of patient is required and the surgery is fixed for 18.06.2020. It is further submitted that the charge sheet has been filed.

Considering the overall facts and circumstances and the fact that the surgery of applicant's mother is fixed for 18.06.2020, the applicant is admitted on 30 days interim bail on furnishing of his personal bond in the sum of 50,000/- with one surety of like amount to the satisfaction of Id. duty ASJ/ Ld. M.M. /Duty MM/ concerned Jail Superintendent. Bail is granted subject to the condition that the applicant shall not leave India without prior permission of the trial court and shall not influence the witnesses or tamper the evidence. The applicant shall surrender before the concerned jail authorities on 11.07.2020. Copy of order be sent to the concerned Jail Superintendent for his information. Order be uploaded on the official website of Delhi District Court.

(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
11.06.2020

Bail Application No. 1204/2020

State v. Kapil

FIR No. 434/2020

U/s. 25 Arms Act.

PS : R.K Puram

11.06.2020

Present : Sh. Dharam Chand, Ld. Addl. PP for State.
Sh. Vaibhav Kumar, ld. counsel for applicant through VC.

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020, to combat the pandemic of COVID 19.

This is an application u/s 441 Cr.P.C for releasing the applicant Kapil on personal bond.

It is submitted in the application that vide order dated 28.05.2020, applicant was granted bail on furnishing personal bond of Rs.30,000/- with one surety of like amount. However, the applicant is unable to produce the surety due to financial constraints. It is therefore, prayed that the applicant may be released on furnishing of personal bond only.

It is submitted by ld. Addl. PP that the surety is required as the applicant is not a resident of Delhi and there is an apprehension that if released, he may jump the bail.

Considering the overall facts and circumstances, I deem it fit to take surety bond for releasing the applicant on bail. However, on

28.05.2020, applicant was granted bail and till date applicant has not been released on bail as no bail bond has been furnished on his behalf. In these circumstances, considering the directions contained in order passed by Hon'ble High court of Delhi in case titled **Ajay Verma v. Govt. of NCT of Delhi & Ors, WP(C) No. 10689/2017 dated 08.03.2018**, the bail order dated 28.05.2020 of applicant Kapil has been reviewed and the amount of bail bond has been reduced to Rs.15,000/- with one surety of like amount. Application at hand stands disposed of. Intimation be sent to applicant through the concerned Jail Superintendent. Order be uploaded on official website of Delhi District Court.

(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
11.06.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

Reader/ 11.06.2020

Bail Application No. R-962/2020

State v. Vishal

FIR No. 227/2019

U/s. 308/34 IPC

PS : Delhi Cantt.

11.06.2020

Present : Sh. Dharam Chand, Ld. Addl. PP for State.
Sh. Pankaj Kandpal, Ld. counsel for applicant through VC.

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020, to combat the pandemic of COVID 19.

No report regarding verification of medical documents of applicant's father has been filed. Let a show cause notice be issued to the SHO concerned for not filing the reply. Adjourned.

Re-notify on 15.06.2020. Order be uploaded on official website of Delhi District Court.

(Parveen Singh)

ASJ-03/NDD/PHC/New Delhi

11.06.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

Reader/ 11.06.2020

Bail Application No. 1207/2020
State v. Dharmendra Jha
FIR No. 317/2019
U/s. 420/406 IPC
PS : Sagarpur

11.06.2020

Present : Sh. Dharam Chand, Ld. Addl. PP for State.
Sh. Purshottam Saharawat, Ld. counsel for applicant through
VC.

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020, to combat the pandemic of COVID 19.

This is an application u/s 439 Cr.P.C for grant of bail to the applicant.

Ld. counsel for applicant has been connected through Webex video conferencing. However, his video is not visible. Even the voice of ld. counsel is not audible due to poor network connection on the side of ld. counsel. In these circumstances, the matter is adjourned.

Re-notify on 15.06.2020. Counsel shall ensure that he will have proper network connection so that the matter can be heard. Order be uploaded on the official website of Delhi District Court.

(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
11.06.2020

Bail Application No. 1268/2020

State v. Ricky Kataria

FIR No. 964/2016

U/s. 498A/302/304B/34 IPC

PS : Vasant Vihar

11.06.2020

Present : Sh. Dharam Chand, Ld. Addl. PP for State.

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020, to combat the pandemic of COVID 19.

This is an application for filing of additional medical documents.

The matter is listed for 12.06.2020. However, inadvertently, the application has been listed today by the filing section. Filing section clerk is warned to be careful in future. The additional documents be tagged with the main application.

Copy of medical documents be sent to the concerned IO through electronic mode. IO shall verify the documents.

Re-notify on 12.06.2020 with main application. Order be uploaded on the official website of Delhi District Court.

(Parveen Singh)

ASJ-03/NDD/PHC/New Delhi

11.06.2020

Bail Application No. 1163/2020
State v. Vandana @ Vishu & Ors.
FIR No. 54/2019
U/s. 364A/384/389/420/468/471/120B/34 IPC
PS : Chankya Puri

11.06.2020

Present : Sh. Dharam Chand, Ld. Addl. PP for State.
Sh. Manish Kapoor, Ld. Counsel for applicant.

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020, to combat the pandemic of COVID 19.

This is an application for grant of interim bail to applicant Bhagwan Devi.

Report regarding medical condition of the applicant has been filed by concerned jail authorities. However, the medical report filed by the jail doctor is not clear.

Let a specific report be called from the doctor as to what has been diagnosed in the ultrasound of the applicant; whether in view of the USG dated 04.12.2019, further treatment of the applicant is required or not and what is the exact health condition of the applicant. Adjourned.

Re-notify on 15.06.2020. Order be uploaded on official website of Delhi District Court.

(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
11.06.2020

Bail Application No. 1162/2020
State v. Vandana @ Vishu & Ors.
FIR No. 54/2019
U/s. 364A/384/389/420/468/471/120B/34 IPC
PS : Chankya Puri

11.06.2020

Present : Sh. Dharam Chand, Ld. Addl. PP for State.
Sh. Manish Kapoor, Ld. counsel for applicant.

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020, to combat the pandemic of COVID 19.

This is an application for grant of interim bail to the applicant Bhagwati Devi.

The application of the applicant is not covered under the guidelines laid down by High Powered Committee of Hon'ble High Court of Delhi. However, the bail has been sought on the medical condition of the applicant.

Report regarding the medical status of the applicant has been received from the concerned jail authorities. As per the report, the health of the applicant is good and satisfactory. It is further submitted that the applicant is receiving all the prescribed medicines.

Reply to the bail application has been filed. It is submitted in the reply that the applicant is involved in two other cases. The accused may jump the bail if released on bail.

Considering the overall facts and circumstances, the fact

that the medical condition of the applicant is satisfactory and the fact that the applicant has two other involvements, I do not find it a fit case for grant of interim bail. The application at hand is accordingly dismissed. Order be uploaded on the official website of Delhi District Court.

(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
11.06.2020

Bail Application No. 1261/2020
State v. Parvesh @ Shyam
FIR No. 172/2019
U/s. 365/392/395/397/411/34 IPC
PS : Inder Puri

11.06.2020

Present : Sh. Dharam Chand, Ld. Addl. PP for State.
Sh. Ashish Kumar Ojha, Ld. counsel for applicant.

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020, to combat the pandemic of COVID 19.

This is an application for u/s 439 Cr.P.C for grant of interim bail to applicant Parvesh @ Shyam s/o Sh. Udaiveer.

In the application, it is submitted that the applicant is a young person. The applicant has been falsely implicated in this case. The investigation has been completed and charge sheet has been filed. Nothing has been recovered from the possession of the accused. There is a danger of applicant being infected by Covid-19 pandemic.

Reply to the bail application has been filed. Alongwith the reply, the previous conviction sheet of the applicant has been filed. It is submitted that the applicant has involvement in 13 other cases.

No other ground for seeking interim bail has been given except stating that there is an apprehension of applicant being infected by COVID 19. However, the present application is not covered under the

guidelines laid down by High Powered Committee of Hon'ble High Court of Delhi as the accused has been arraigned for offence punishable u/s 395 IPC.

Considering the overall facts and circumstances, the fact that case of the applicant is not covered under the guidelines laid down by High Powered Committee of Hon'ble High Court of Delhi and the fact that the applicant has previous involvements in 13 other cases, I do not find it a fit case for grant of interim bail. The application at hand is accordingly dismissed. Order be uploaded on the official website of Delhi District Court.

(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
11.06.2020

Bail Application No. 1256/2020
State v. Gajender Singh @ Benner
FIR No. 27/19
U/s. 465 IPC
& Section 3/4 MCOA Act.
PS : Spl. Cell.

11.06.2020

Present : Sh. Dharam Chand, Ld. Addl. PP for State.
Sh. Harsh Hardy, Ld. counsel for applicant through VC.

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020, to combat the pandemic of COVID 19.

This is an application u/s 439 Cr.P.C for grant of bail to the applicant.

Ld. counsel for applicant has been connected through Webex video conferencing. However, due to poor network on the side of Ld. counsel for applicant, the connection is disrupting again and again. In these circumstances, the matter is adjourned.

Re-notify on 16.06.2020. Order be uploaded on the official website of Delhi District Court.

(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
11.06.2020

At 03.30 p.m

At this stage, on telephonic request of ld. counsel for accused, file is taken up again.

Bail has been sought on the medical ground of applicant's mother.

IO is directed to verify the medical documents annexed with the bail application from the concerned doctor and file his report on the next date of hearing.

Re-notify on 15.06.2020. The date fixed for 16.06.2020 stands cancelled. The date is given as per the convenience of ld. counsel for applicant.

(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
11.06.2020

Bail Application No. 1269/2020
Yogender Singh Rajput v. State
FIR No. 17/2018
U/s. 3/4 MCOC Act
PS : Spl Cell, Lodhi Colony

11.06.2020

Present : Sh. Dharam Chand, Ld. Addl. PP for State.
Sh. Pushpender Kumar Dhaka, Ld. counsel for applicant
through VC.

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020, to combat the pandemic of COVID 19.

This is an application u/s 439 Cr.P.C for grant of interim bail to applicant Yogender Singh Rajput son of Sh. Mehender Singh Rajput.

Ld. counsel for applicant seeks some time to file medical documents of the applicant's wife. He shall file the medical documents of applicant's wife by 15.06.2020 adding a request for sending the documents to the IO for verification.

The copy of medical documents to the IO through electronic mode, who shall verify the documents and shall file report on the next date of hearing. Adjourned.

Re-notify on 17.06.2020. Order be uploaded on the official website of Delhi District Court.

(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
11.06.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

Reader / 11.06.2020

Bail Application No. 810/2020
State Vs. Navneet Gaur
FIR No. 151/18
U/s 409/420/120B IPC
PS Barakhamba Road

11.06.2020

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 and in partial modification of the previous order of the Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi no. 5837-5927/D&SJ/NDD/2020, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. 1347/DHC/2020 dated 29.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Anil Kumar, Ld. Addl. PP for State through video conferencing.
Sh. Rajiv Chhetri, Ld. Counsel for the applicant.

Vakalatnama for applicant has been filed. It is stated that the documents could not yet be collected from the previous counsel, who is still in his home village in District Jaunpur, U.P.

Hence, at request, put up the matter for arguments with the connection application bearing No. 811/2020 on **22.06.2020**.

(M.K.Nagpal)
ADJ/ASJ/PO MACT, PHC,ND
(Roster Judge)
11.06.2020

Bail Application No. 811/2020
State Vs. Rahul Gaur
FIR No. 151/18
U/s 409/420/120B IPC
PS Barakhamba Road

11.06.2020

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 and in partial modification of the previous order of the Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi no. 5837-5927/D&SJ/NDD/2020, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. 1347/DHC/2020 dated 29.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Anil Kumar, Ld. Addl. PP for State through video conferencing.
Sh. Rajiv Chhetri, Ld. Counsel for the applicant.

Vakalatnama for applicant Navneet Gaur in the connected bail application bearing No. 810/11 has been filed and it is stated that Vakalatnama in the present bail application will be filed shortly. It is further stated that the documents could not yet be collected from the previous counsel, who is still in his home village in District Jaunpur, U.P.

Hence, at request, put up the matter for arguments with the connection application bearing No. 810/2020 on **22.06.2020**.

(M.K.Nagpal)
ADJ/ASJ/PO MACT, PHC,ND
(Roster Judge)
11.06.2020

Bail Application No. 1274/2020
State Vs. Ganju @ Kunjan
FIR No. 0046/2019
U/s 376 IPC & Section 6 POSCO Act
PS Vasant Kunj (North)

11.06.2020

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 and in partial modification of the previous order of the Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi no. 5837-5927/D&SJ/NDD/2020, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. 1347/DHC/2020 dated 29.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Anil Kumar, Ld. Addl. PP for State through video conferencing.
Prosecutrix accompanied by her mother along with IO/WSI Amolak Chhikara.
Sh. Nikhil Gautam, Ld. Counsel for the applicant/accused.

This is an application dated 10.06.2020 filed on behalf of accused seeking extension of his interim bail. Reply to the application has been filed.

The applicant was granted interim bail vide order dated 27.05.2020 of this Court for a period of 15 days due to death of his father and it is stated that the applicant was released from jail on 29.05.2020 and is scheduled to surrender in Jail on 13.06.2020. The extension of interim bail is being sought on the ground that the applicant has been diagnosed with jaundice. Some medical documents are also found enclosed with the application, which include a certificate dated 09.06.2020 given by a private doctor in respect of illness of applicant/accused namely Ganju, 24 years/Male. However, the pathological report of a private lab of the local area is found to be in the name of Mrs. Ganju, 24 years/Female and the tests are reported to have been undertaken by the patient on 'self' reference.

In view of the above, the application is directed to be listed for

hearing on **15.06.2020**. In the meanwhile, IO is directed to verify the above documents from the concerned doctor and lab and also to collect all other available record regarding treatment/examination of applicant by the said doctor. It is made clear that if the documents produced by the applicant are found to be fake, then serious view thereof can be taken.

Interim bail shall stand extended till then. Copy of order be given dasti to Ld. Counsel for applicant and a copy be also sent to the Jail Superintendent for information and records.

(M.K.Nagpal)
ADJ/ASJ/PO MACT, PHC,ND
(Roster Judge)
11.06.2020

Bail Application No. 1167/2020
State Vs. Lalit Kashyap
FIR No. 08/2020
U/s 420/511/467/471/34 IPC
PS Connaught Place

11.06.2020

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 and in partial modification of the previous order of the Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi no. 5837-5927/D&SJ/NDD/2020, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. 1347/DHC/2020 dated 29.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Anil Kumar, Ld. Addl. PP for State through video conferencing.
Sh. Trilok Chand, Ld. Counsel for applicant through video conferencing.

This is stated to be third bail application of applicant. Report/reply of IO has been received, but TCR has not been received. Report of IO shows that FSL result is still awaited.

The first bail application of applicant was dismissed on 06.05.2020 and second bail application was dismissed on 26.05.2020.

At request, the application is directed to be listed for hearing on **19.06.2020**. Let TCR be called, as already directed. Let fresh report regarding status of FSL from the IO be also called for the next date of hearing.

(M.K.Nagpal)
ADJ/ASJ/PO MACT, PHC,ND
(Roster Judge)
11.06.2020

Bail Application No. 1173/2020
State Vs. Vinod Kumar
FIR No. 119/19
U/s 376D/377/379/411 IPC
PS Vasant Kunj (North)

11.06.2020

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 and in partial modification of the previous order of the Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi no. 5837-5927/D&SJ/NDD/2020, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. 1347/DHC/2020 dated 29.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Anil Kumar, Ld. Addl. PP for State through video conferencing.
Sh. Tanveer Ahmed Mir, Ld. Counsel for applicant/accused through video conferencing.
IO/WSI Amolak Chhikara in person.

Reply to this application for interim bail of accused has been filed. Let copy of reply be sent to Ld. Counsel for applicant on his whats app, as requested.

IO states that since the prosecutrix is residing in US, her contact details have yet not been traced out for service of notice upon her as per Annexure A and to get her join the proceedings through video conferencing. She submits that the contact details of prosecutrix may be available with the previous WSI Nisha. Let notice to previous IO be issued in terms of previous order. Let the IO present today also to make efforts to comply with the said order. TCR be also requisitioned.

The application is directed to be listed for hearing on **17.06.2020**.

(M.K.Nagpal)
ADJ/ASJ/PO MACT, PHC,ND
(Roster Judge)
11.06.2020

Bail Application No. 1130/2020
State Vs. Vikas @ Kalu
FIR No. 433/2020
U/s 379/411 IPC
PS Vasant Kunj (North)

11.06.2020

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 and in partial modification of the previous order of the Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi no. 5837-5927/D&SJ/NDD/2020, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. 1347/DHC/2020 dated 29.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Anil Kumar, Ld. Addl. PP for State through video conferencing.
Sh. Vaibhav Kumar, Ld. Counsel for applicant/accused through video conferencing.

Though, the record of bail application with original order is found attached herewith, but it is observed that the same does not contain the reply of IO giving particulars of the case. Ahlmad concerned has failed to produce the case file despite notice and hence, let his explanation in this regard be called for the next date of hearing. Let explanation of IO be also called as even he has failed to clarify ambiguity/discrepancy in the bail order in terms of previous order.

The application is directed to be listed again for hearing on
12.06.2020.

(M.K.Nagpal)
ADJ/ASJ/PO MACT, PHC,ND
(Roster Judge)
11.06.2020

Bail Application No. 879/2020
State Vs. Sandeep Chauhan
FIR No. 261/18
U/s 328/342/307/376/392/506 IPC
PS Vasant Kunj (North)

11.06.2020

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 and in partial modification of the previous order of the Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi no. 5837-5927/D&SJ/NDD/2020, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. 1347/DHC/2020 dated 29.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Anil Kumar, Ld. Addl. PP for State through video conferencing.
Ms. Seema Misra, Ld. Counsel for complainant/prosecutrix through video conferencing.
None for the applicant/accused.

The bail application of accused stands already dismissed vide order dated 08.06.2020 of this Court. However, this application dated 23.05.2020 for calling a medical report appears to have been kept pending by Ld. Roster Judge and a fresh medical report of accused was called for today from the Jail on request of Ld. Counsel for applicant.

The said report has not been received despite waiting till 11.30 am and even Ld. Counsel for applicant has not come present.

Hence, the application is directed to be listed again for hearing on **16.06.2020**. Let the medical report of applicant from Jail Superintendent, along with his explanation, be called for the next date of hearing.

(M.K.Nagpal)
ADJ/ASJ/PO MACT, PHC,ND
(Roster Judge)
11.06.2020

**Bail Application No. 1187/2020
State Vs. Shrikant Kumar Suman
FIR No. 16/2020
U/s 420/467/468/471/120B IPC
PS Parliament Street**

11.06.2020

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 and in partial modification of the previous order of the Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi no. 5837-5927/D&SJ/NDD/2020, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. 1347/DHC/2020 dated 29.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Anil Kumar, Ld. Addl. PP for State through video conferencing.
Sh. Deepak Kumar Sharma, Ld. Counsel for applicant through video conferencing.

Reply of IO has been received. However, Ld. Counsel for applicant requests for adjournment on the ground that he could not file certain documents. It is also submitted by him that no part of the alleged cheated amount was paid or deposited in the account of applicant, though report of IO is silent in this regard.

Hence, the application is directed to be listed for hearing on **15.06.2020**. Let a specific report from IO with regard to the above submissions being made by Ld. Counsel be also called by issuance of e-notice to him through whats app.

**(M.K.Nagpal)
ADJ/ASJ/PO MACT, PHC,ND
(Roster Judge)
11.06.2020**

Bail Application No. 1186/2020
State Vs. Sachin Chauhan @ Ramu
FIR No. 574/2017
U/s 307/34 IPC r/w Section 25/27/54/59 Arms Act
PS Vasant Kunj (South)

11.06.2020

Vide order no.5931-6021/D&SJ/NDD/2020 dated 01.06.2020 and in partial modification of the previous order of the Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi no. 5837-5927/D&SJ/NDD/2020, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. 1347/DHC/2020 dated 29.05.2020 to combat the pandemic of COVID 19.

Present: Sh. Anil Kumar, Ld. Addl. PP for State through video conferencing.
Sh. Rakesh Chahar, Ld. Counsel for applicant/accused through video conferencing.

TCR has been received and arguments have been heard on this application dated 01.06.2020 filed on behalf of applicant seeking his regular bail. Though, it is claimed to be second bail application of accused, but on perusal of TCR, it is observed that two regular bail applications of accused were dismissed by the court concerned vide orders dated 11.12.2018 and 19.08.2019, though before part examination of the complainant/injured. One other application of accused seeking his interim bail during the lockdown period was also dismissed as withdrawn by this court vide order dated 28.05.2020.

Further, the perusal of TCR also reveals that one more bail application (3rd bail application) filed on behalf of applicant, after part examination of complainant/injured, is already pending before the court concerned and the same was lastly adjourned for hearing for 28.03.2020, but it could not be taken up for disposal due to spread of COVID and lockdown

declared thereafter. This Court condemns the conduct of Ld. Counsel in not disclosing the pendency of above bail application of applicant (3rd bail application) and also the fact that two regular bail applications of applicant stand already dismissed.

Hence, as requested by Ld. APP for State, the application is directed to be listed for hearing tomorrow, i.e. **12.06.2020** as the concerned Ld. ASJ Sh. Anil Antil is stated to be on duty as a roster Judge.

(M.K.Nagpal)
ADJ/ASJ/PO MACT, PHC,ND
(Roster Judge)
11.06.2020